

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

ORDER

The following transfer and posting orders are hereby made in official exigency and shall be effective immediately:

S. No.	Name & E.C.	From	To
01	Dinesh Kumar EC:78809792	Ahlmad in the court of Ms. Deeksha Sethi, MM-03 (South-West), Dwarka Courts	JA in Accounts Branch, Central, Tis Hazari Courts
02	Pawan EC: 50948464	JA in Accounts Branch, Central, Tis Hazari Courts	Ahlmad in the court of Ms. Himanshi Tyagi, MM-03 (East), Karkardooma Courts
03	Prahlad Narayan Meena EC:38767662	Ahlmad in the court of Ms. T. Priyadarshini, ACMM, (South), Saket Courts	JA in Office Pool, Administration Branch, South-West, Dwarka Courts
04	Ajit Singh EC: 34823710	JA in Pool Car Section, South-West, Dwarka Courts	Ahlmad in the court of Sh. Vijay Kumar Jha, ASJ (SC-RC)-03, (East), Karkardooma Courts

Note: 1. Earlier order no. F.97(30-III)/P&T/Admn-II/HQs/2023/81955-655 dated 19.10.2023 in respect of Sh. Dinesh Kumar, JA (EC: 78809792) and Sh. Prahlad Narayan Meena, JA (EC: 38767662) is hereby cancelled.

2. In pursuance of transfer order No. F.97(30-III)/P&T/Admn-II/HQs/2023/81955-655 dated 19.10.2023 all the officials who are yet to comply the even dated order are hereby stand relieved w.e.f. 18.11.2023 from their respective transferor stations and are further directed to join their transferee place of postings, on or before the said date.

3. Attendance of Sh. Rajender Kumar, JA (EC:75123305) be treated as marked in Office Pool, Admn.II (HQs), THC for the period he has reported (i.e. w.e.f. 06.11.2023(F/N) till his relieving).

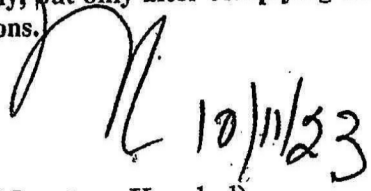
4. Sh. Raj Kumar, JA (EC: 75852013) is directed to resume his duties as Ahlmad in the court of Ms. Neha Garg, MM (NI Act)-02, (New Delhi), Patiala House Courts consequent upon his joining from Medical Leave, in the meantime, he is also directed to send timely intimations alongwith medical testimonials to the concerned competent authority in a time bound manner, till resumption of his duties (post recovery).

5. Failure to comply with the immediate order will make such official/s liable for punitive action under extant rules and such delinquents shall be placed under suspension forthwith, without any further notice.

6. All the requests in this regard for cancellation or for further extension of time period from all quarters are declined. Further, transfer requests, if any, is received in reference to ibid order dated 19.10.2023 shall not be entertained and will be deemed as declined.

7. Transferred officials shall hand over the charge of all the Court records in their custody alongwith the Computer Hardware and other peripherals, if any, before relinquishing their duties at their respective transferor stations.

8. Official shall have liberty to submit fresh representation, if any, but only after complying with the ibid order and submitting the options for preferred posting stations.


(Narottam Kaushal)

Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi

No. 87445-515 P&T/Admn-II/HQs/Delhi/2023

Dated, Delhi the 10 / NOV / 2023

Copy forwarded for information and necessary action to:

1. The Principal District & Sessions Judges, Delhi/New Delhi.
2. The Officer/Officer In-Charge concerned.
3. Branch Incharges, Admn.II of all the districts to ensure the compliance and send the report, in case of any non-compliance.
4. The Personal Office of the undersigned.
5. The Sr. Accounts Officer / Accounts Officer, Central, THC, Delhi.
6. The DDO, Accounts Branch concerned Delhi for necessary action.
7. The Dealing Assistants, Personal File, Leave & LAYERS Seat, Central, THC, Delhi for further necessary action/up-dation as per rules.
8. The Dealing Assistants, ACR Cell (HQs), Delhi *for maintaining/updating the record regarding posting details of the official concerned for the purpose of seeking ACRs.*
9. The Dealing Asst., Website Committee, THC 'Employees Corner' *(on Website).*
10. The official concerned for immediate compliance.


Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi